

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.49/96

Monday, this the 22nd day of September, 1997.

C O R A M

HON'BLE SHRI PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE SHRI AM SIVADAS, JUDICIAL MEMBER

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VC Malathy,
Temporary Status Part-Time Sweeper,
Telephone Exchange, Mattam,
residing at Kolencherry House,
Kumaranalloor PO, Vadakkancherry,
Thrissur District.

....Applicant

By Advocate Shri MR Rajendran Nair.

vs

1. The Sub Divisional Officer,
Telecom, Kunnamkulam.
2. The General Manager,
Telecom, Trichur.
3. The Chief General Manager,
Telecom, Kerala Circle, Trivandrum.
4. Union of India represented by
Secretary to Government, Ministry of Communications,
New Delhi.

....Respondents

The application having been heard on 22nd September, 1997,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE SHRI PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, who is a temporary status casual mazdoor and
who had been granted temporary status on 1.9.93, submits that in
terms of A.4 scheme, she is entitled to be regularised and prays
for a direction to the respondents to regularise her. She contends

contd.

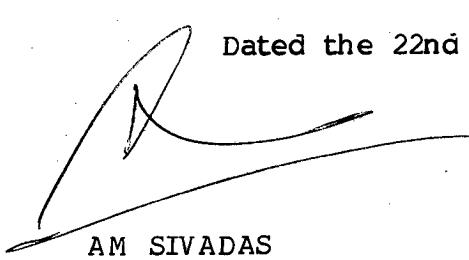
that the scheme does not envisage that the service put in on part-time basis is to be counted only to the extent of half of such service, nor does the scheme specify that the service of 240 days required for regularisation should be service rendered after the grant of temporary status.

2. Respondents, however, submit that for the purpose of regularisation, part-time service rendered by casual mazdoors can be taken into account by computing half the service, if they are found otherwise eligible. This contention of the respondents, however, is not supported either by A.4 or by any other order produced by the respondents along with their reply statement. Respondents also submit that applicant had not completed 240 days of work during the years 1981-82 to 1991-92 and also during 1992-93.

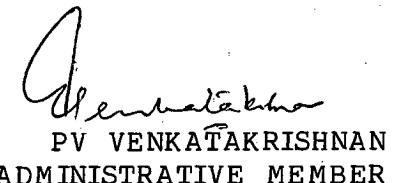
3. In the state of pleadings before us, we consider it appropriate for the applicant to approach the second respondent for proper consideration of her case. She may, accordingly, submit a representation setting out the details of her service and her claim for regularisation under A.4 scheme to the second respondent within one month of today. If she does so, the second respondent shall consider her representation and pass appropriate orders within two months of its receipt.

4. Application is disposed of as aforesaid. No costs.

Dated the 22nd September, 1997.



AM SIVADAS
JUDICIAL MEMBER



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

LIST OF ANNEXURE

1. Annexure A4: True copy of the letter No.269-27/91-STN dated 3.1.1992 issued by General Manager, Telecom, Ernakulam.

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